



HIMGIRI ZEE UNIVERSITY

1st National Moot Court Competition

 April, 19-21, 2024

 Himgiri Zee University, Dehradun

Introduction

Hingiri Zee University has been established to meet the growing demand for trained human resources in various social, educational, scientific, technical and professional organizations so as to channel human energy towards sustainable economic and social development.

In order to make a positive difference to education and employment, Shri Subhash Chandra, Chairman, Essel Group of Industries and Zee Telefilms had brought together in 1995 a group of committed anthropologists, sociologists, economists and development communications professionals to set up TALEEM Research Foundation in Ahmedabad. One of the mandates of Taleem Research Foundation was to set up the Hingiri Zee University.

Based on the motto 'Vasudhaiva Kutumbakam' (World as Family), Hingiri Zee University has been established for the vocationalisation of higher education which is national in character and transnational in jurisdiction. The University is characterized by its resolve not to discriminate on grounds of caste, creed, residence, community, gender and religion. HZU has been established Under Uttarakhand (Amendment) Act No.- 3 of 2011, Recognised by UGC Under Section 2(f) of (1956 Act).



ABOUT SCHOOL OF LEGAL STUDIES



The School of Legal Studies at Himgiri Zee University stands as a beacon of legal education, fostering a dynamic and intellectually stimulating environment. With a commitment to excellence, this institution is proud to host the National Moot Court Competition, providing a platform for aspiring legal minds to showcase their advocacy skills.

Founded on the principles of academic rigor and practical exposure, the School of Legal Studies offers a comprehensive curriculum that blends theoretical knowledge with hands-on experience. The faculty, composed of seasoned legal experts and scholars, is dedicated to nurturing the next generation of legal professionals.

The moot court competition is designed to challenge students to think critically, research exhaustively, and articulate persuasively. The hypothetical cases presented reflect contemporary legal challenges, ensuring that participants gain insights into real-world legal complexities.

Judges for the competition are carefully selected from the legal fraternity, including practicing lawyers, judges, and academicians. Their diverse backgrounds and expertise contribute to the holistic evaluation of participants, providing valuable feedback that aids in their professional development. Beyond the competition, Himgiri Zee University takes pride in its commitment to social responsibility. The School of Legal Studies actively engages in legal aid initiatives, promoting access to justice and instilling a sense of social responsibility in its students. This commitment to ethical legal practice is instilled in participants throughout the moot court competition. In conclusion, the National Moot Court Competition hosted by the School of Legal Studies at Himgiri Zee University is not just a competition but an immersive experience that shapes the legal minds of tomorrow. Through a blend of academic excellence, practical exposure, and a commitment to social responsibility, the School of Legal Studies stands as a beacon in the legal education landscape. Participate, learn, and embark on a journey towards becoming a competent and socially conscious legal professional at Himgiri Zee University's School of Legal Studies.

Welcome to Himgiri Zee University

MESSAGE FROM THE VICE-CHANCELLOR

Dear Esteemed Participants,

It is with great pleasure and enthusiasm that I extend a warm welcome to all the participants, judges, and distinguished guests to the National Moot Court Competition hosted by the School of Legal Studies at Himgiri Zee University.

In the dynamic realm of legal education, this moot court competition stands as a testament to our commitment to nurturing the legal acumen and advocacy skills of the brightest minds in the field. As the Vice Chancellor of Himgiri Zee University, I am honored to witness the convergence of legal brilliance and articulate argumentation under the umbrella of this prestigious event.

The moot court is a microcosm of the courtroom, where each participant is not just a student but an advocate, poised to make a difference in the legal landscape.

It is designed to test your legal prowess, analytical thinking, and persuasive communication – skills that are essential for success in the legal profession.

I extend my sincere appreciation to the organizing committee, faculty members, and sponsors who have worked diligently to ensure the success of this event.

May this National Moot Court Competition be a stepping stone in your journey towards becoming astute legal professionals, contributing meaningfully to the realm of justice.



Prof. (Dr.) B.S. Nagendra Parashar
Vice Chancellor
Himgiri Zee University
School of Legal Studies

*Best wishes
for a fruitful
&
intellectually stimulating
competition.*



MESSAGE FROM THE DEAN

Greetings,

It is with great pleasure and enthusiasm that I extend a warm welcome to all participants of the National Moot Court Competition hosted by Himgiri Zee University's School of Legal Studies. As the Dean of the School, I am honored to witness the convergence of legal minds dedicated to honing their advocacy skills in this prestigious event.

Moot court holds a pivotal role in the holistic development of a law student. It goes beyond the confines of textbooks, offering a dynamic platform to apply theoretical knowledge to real-world scenarios. Through engaging in moot court competitions, students cultivate invaluable skills such as legal research, critical analysis, and persuasive oratory – all essential attributes for any successful legal practitioner.

At Himgiri Zee University, we recognise the importance of nurturing not just competent lawyers but exceptional advocates. The National Moot Court Competition serves as a crucial stepping stone in this journey, providing participants with a chance to showcase their talents on a national stage. I am confident that this experience will not only be intellectually enriching but also instrumental in shaping the future leaders of the legal fraternity.

I commend your commitment to excellence and wish you all a rewarding and intellectually stimulating experience throughout the competition. May this event inspire you to reach new heights in your legal pursuits.



**Dr. Shalini Bahuguna
Bachheti,
Associate Professor
&
Associate Dean
School of Legal Studies,
Patron
Moot Court Society**

*A warm Welcome
to
all the
participants*



ABOUT MOOT COURT SOCIETY

The Moot Court Society at the School of Legal Studies is an indispensable component of the academic landscape, providing students with a unique and invaluable opportunity to hone their legal skills in a simulated courtroom environment. With its commitment to promoting practical legal education, the society plays a pivotal role in shaping the future legal professionals emerging from the institution.

Founded on the principles of experiential learning, the Moot Court Society serves as a platform for students to develop and showcase their advocacy, research, and presentation abilities.

The society's activities extend beyond mere competition participation. It organises workshops, training sessions, and seminars led by seasoned legal professionals, providing students with insights into various facets of litigation and legal practice. These interactions bridge the gap between theoretical knowledge acquired in classrooms and the practical demands of the legal profession, offering students a holistic legal education.

The Moot Court Society's impact goes beyond the individual development of students. It enhances the reputation of the School of Legal Studies by showcasing the institution's commitment to practical legal education. Success in moot court competitions reflects positively on the caliber of legal education imparted, attracting prospective students and faculty to the school.



1ST NATIONAL MOOT COURT COMPETITION

The inaugural National Moot Court Competition at Himgiri Zee University, organised by the Moot Court Society within the School of Legal Studies, promises to be a landmark event in the realm of legal education. This competition stands as a testament to the university's commitment to fostering a dynamic and practical understanding of the law among its students.

With the ever-growing importance of moot court competitions in legal education, the event at Himgiri Zee University has drawn attention from law students and professionals across the country. The Moot Court Society, driven by a passion for advocacy and legal excellence, has meticulously planned and executed the competition, aiming to create a platform for participants to showcase their legal acumen and practical skills.

The competition is designed to simulate real-life courtroom scenarios, allowing participants to argue complex legal issues before experienced judges. This not only hones their research and argumentation skills but also instills a sense of professionalism and confidence crucial for a successful legal career. The moot problem, carefully crafted by the organizing committee, reflects contemporary legal issues, ensuring that participants engage with and analyze pertinent legal matters.

One of the distinctive features of this event is the involvement of esteemed legal professionals and scholars as judges. Their valuable feedback and insights will provide participants with a unique learning experience, bridging the gap between theoretical knowledge and practical application. The competition thus becomes a melting pot of ideas, perspectives, and legal strategies.

Moreover, the National Moot Court Competition at Himgiri Zee University serves as a networking hub for participants, offering them the chance to interact with like-minded peers and legal professionals. This exchange of ideas and experiences is invaluable for the holistic development of budding legal minds, fostering a sense of community within the legal fraternity.

The university's commitment to legal education is further underscored by the infrastructure and resources provided for the competition. State-of-the-art moot courtrooms equipped with modern technology ensure a realistic courtroom experience for participants. This investment in facilities reflects the university's understanding of the importance of practical exposure in legal education.

In conclusion, the 1st National Moot Court Competition at Himgiri Zee University stands as a beacon of excellence in legal education. By providing a platform for practical learning, networking opportunities, and exposure to real-world legal scenarios, this event contributes significantly to the holistic development of future legal professionals. As the competition unfolds, it is poised to leave an indelible mark on the legal landscape, setting the stage for future editions that will undoubtedly raise the bar even higher.

Faculty Convenors



Dr. Kanak Joshi
Assistant Professor



Mr. Shivam Raj
Assistant Professor

Core Team



Mahima Anand

Student Convenor



Rajarshi Acharya

Head, Media & Public Relations,
Marketing & Brandings

Registration Committee



Palak Srivastava



Gagandeep Yadav

Discipline Committee



Shahbuddin Ali



Rishabh Kumar

Sponsorship Committee



Sawan Kashyap



Prashant Sati

Escort Committee



Priyanshu Rawat



Ritika Thakur

Food Committee



Priya Aggarwal



Salman Khan

Student Co-ordination



Akhilesh Patel



Yash Gupta

Awards

| Position | Amount |
|-----------------------|---|
| Winners | INR 50,000 /- (Trophy and Certificate of Appreciation) |
| Runner Up | INR 30,000 /- (Trophy and Certificate of Appreciation) |
| Best Memorial | INR 5,000 /- (Trophy and Certificate of Appreciation) |
| BEST COUNSEL (Male) | INR 5,000 /- (Trophy and Certificate of Appreciation) |
| BEST COUNSEL (Female) | INR 5,000 /- (Trophy and Certificate of Appreciation) |
| BEST RESERACHER | INR 5,000 /- (Trophy and Certificate of Appreciation) |

Certificate shall be awarded to all participating teams.

Important Dates

**14th
February**

**Release of Moot
Proposition**

**30th
March**

**Last date of Final
Registration**

1st April

**Last Date for Seeking
Clarifications**

5th April

**Release of
Clarification**

10th april

**Last date of Memorial
Submission (Soft Copy)**

**18th
April**

**Last date of Memorial
Submission (Hard Copy)**

Our Partners

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Thank You!

**HIMGIRI ZEE UNIVERSITY
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